

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:3246
ANSWERED ON:28.07.2009
MINING OF IRON ORE AND MANGANESE
Laguri Shri Yashbant Narayan Singh

Will the Minister of MINES be pleased to state:

- (a) the details of private companies granted permission for mining of iron ore and manganese in the country including Orissa, State-wise and company-wise;
- (b) whether reports of companies violating the guidelines issued to them including export of iron ore have come to the notice of the Government; and
- (c) if so, the nature of violations and action taken by the Government against such companies?

Answer

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE)

(a) Mineral concessions including mining lease are granted by the concerned State Government. Prior approval of the Central Government is required only in respect of minerals including Iron ore and Manganese ore specified under the First Schedule of the Mines and Minerals (Development & Regulation) Act, 1957 before grant of mineral concession by the concerned State Government. Details of prior approvals granted by the Ministry of Mines are available on the website of the Ministry (www.mines.nic.in).

(b) & (c) The information is being collected and will be laid on the Table of the House.